

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF BHARUCHA & MOTIVALA INFRASTRUCTURE PRIVATE
LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Bharucha & Motivala Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	21 June 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200PN2010PTC136648
5.	Address of the registered office and principal office (if any) of corporate debtor	Bungalow No. 10, Staveley Road, Near Joes Mess, Pune, Maharashtra – 411001
6.	Date of closure of Insolvency Resolution Process	24 August 2026
7.	Liquidation commencement date of corporate debtor	24 August 2026 (order received on 27.08.26)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Nitin Om Kothari IBBI/IPA-001/IP-P-02310/2020-2021/13477
9.	Address and e-mail of the liquidator, as registered with the Board	3A-303, Whispering Palms Building No. 3 CHS Ltd., Lokhandwala Township, Kandivali (East), Mumbai City, Maharashtra – 400101 Email: cakotharico@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	F-151, B Wing, Express Zone mall, Western Express Highway, Near Oberoi Mall, Goregaon (East) Maharashtra – 400 097 Email: irp.bmipl@gmail.com
11.	Last date for submission of claims	10 September 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-V has ordered the commencement of liquidation of the Bharucha & Motivala Infrastructure Private Limited on 24 August 2026.

The stakeholders of Bharucha & Motivala Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 10 September 2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

(As per Regulation 16(1) of Liquidation Process, A person who claims to be a stakeholder, shall submit its claim where not submitted during the corporate insolvency resolution process as on insolvency commencement date, within fourteen days of the liquidation commencement date.)



Nitin

Date :- 01st September, 2026

Place :- Mumbai

Name and Signature of Liquidator: Nitin Om Kothari
Reg No : IBBI/IPA-001/IP-P02310/2020-2021/13477
AFA Valid Upto 30-06-27
Mobile no -9664442266

CORRIGENDUM TO FORM B

Public Announcement

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

The Form B – Public Announcement in respect of Bharucha and Motivala Infrastructure Private Limited ("Corporate Debtor") (Under Liquidation) was published in the newspaper namely Financial Express (English Language) on 01 September 2026 as per format mentioned in the Insolvency and Bankruptcy Board (Liquidation Process) Regulations 2016 (amended upto 02 June 2026).

In view of the Circular No. IBBI/LIQ/96/2026 dated 02 June 2026 issued by the Insolvency and Bankruptcy Board of India ("IBBI"), the Public Announcement is hereby issued in the revised format. Accordingly, the stakeholders are requested to kindly consider this Corrigendum as the Public announcement for all purpose in the matter of Corporate Debtor.

FOR THE ATTENTION OF THE STAKEHOLDERS OF BHARUCHA AND MOTIVALA INFRASTRUCTURE PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	Name of corporate debtor	Bharucha And Motivala Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	21 June 2010
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Pune
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45200PN2010PTC136648
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Bungalow No. 10, Staveley Road, Near Joes Mess, Pune, Maharashtra, India - 411001.
6.	Date of closure of Insolvency Resolution Process	24 August 2026
7.	Liquidation commencement date of corporate debtor	24 August 2026 (Order copy received on 27 August 2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Nitin Om Kothari Registration No.: IBBI/IPA-001/IP-P-02310/2020-2021/13477
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address: 3A-303, Whispering Palms Building no 3 CHS Ltd, Lokhandwala Township, Kandivali (east), Mumbai City, Maharashtra, 400101 Email id: cakotharico@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: F-151, B-Wing, Express Zone mall, Western Express Highway, Near Oberoi Mall, Goregaon East, Maharashtra-400063 Email id: irp.bmipl@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench V has ordered the commencement of liquidation of the **Bharucha and Motivala Infrastructure Private Limited (Under Liquidation)** on **24 August 2026**.



Nitin
Name and Signature of Liquidator- Nitin Om Kothari
Bharucha And Motivala Infrastructure Private Limited
Reg No.: IBBI/IPA-001/IP-P-02310/2020-2021/13477
AFA valid upto: June 30, 2027

Date: 02 September 2026**Place:** Mumbai

KONKAN VIKAS (DEVELOPMENT) COMPANY LIMITED

Registered Office: 1234, Apte Road, Deccan Gymkhana Pune - 411004
CIN: U15130PN1961PLC176951 Email ID: konkanvikas9@gmail.com

NOTICE OF 65TH ANNUAL GENERAL MEETING

1. Notice is hereby given, that the 65th Annual General Meeting ("AGM") of **Konkan Vikas (Development) Company Limited** for the financial year ended **March 31, 2026** will be held on **Saturday, September 26, 2026 at 11:00 A.M.** at Office 101, Lotus Court, behind Parvati Post office, Panchami Hotel Chowk, Parvati, Pune - 411009, to transact the ordinary and special business, if any, as set out in the Notice convening the AGM.

2. In compliance with the provisions of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Notice convening the AGM together with the **Annual Report for the financial year 2025-26**, including the Financial Statements, the Reports of the Board of Directors and the Auditors thereon, is available for inspection by the members of the Company during normal business hours on all working days up to the date of the AGM.

3. Members may inspect or obtain a copy of the Notice of the AGM and the Annual Report at Office 101, Lotus Court, behind Parvati Post office, Panchami Hotel Chowk, Parvati, Pune - 411009, during business hours. Members are requested to attend the AGM at the scheduled date, time and venue to participate in the proceedings of the meeting.

For and on behalf of the Board of Directors of Konkan Vikas (Development) Company Limited

Sd/-

Girish Ramkrishna Damle
Director
DIN: 03443285

Sd/-

Prajakta Pravin Ganvir
Director
DIN: 03103245

Sd/-

Lokesh Arvind Chopda
Director
DIN: 08329349

KATARE SPINNING MILLS LIMITED

REGD. OFFICE: 14/30 GROUND FLOOR, B WING, KATARE COMPLEX, GANDHINAGAR, BL. NO. 10 Solapur MH- 413006.
CIN: L17119PN1980PLC022962
Tel No. 021 72327555 Email: katarespinningsmills@gmail.com

NOTICE

Notice is hereby given that the 46th Annual General Meeting (AGM) of the Members of the Company will be held on Saturday, the 26th September, 2026 at 11.00 a.m. (I.S.T.) at 14/30 Ground Floor, B Wing, Katara Complex, Gandhinagar, Bl. No. 10 Solapur, MH-413006.

The Notice and Annual report are also available on the website of the Company and the Agency, i.e., www.katarespinningsmills.com. CDSL, www.evotingindia.com. Members who do not receive the Annual Report for the financial year 2025-26, including the Financial Statements, the Reports of the Board of Directors and the Auditors thereon, is available for inspection by the members of the Company during normal business hours on all working days up to the date of the AGM.

Pursuant to Section 108 of the Companies Act, 2013, read with Rules made thereunder and Regulations 44 of the SEBI (Listing Obligations and Disclosure requirements) Regulations, 2015, the Company is pleased to provide its members the facility to cast their vote by electronic means, on all the resolutions set forth in the Notice of the 46th AGM. The details pursuant to the provisions of the Companies Act, 2013 and the rules are given hereunder.

The business may be transacted through voting by electronic means.

The remote e-voting period starts on Wednesday, 23rd September, 2026 at 9.00 A.M. and ends on Friday, 25th September, 2026 at 5.00 P.M.

Remote e-voting shall not be allowed beyond 5.00 P.M. on Friday, 25th September, 2026.

Pursuant to Section 91 of the Companies Act, 2013 and Rules made thereunder the Register of Members and Share Transfer Book of the Company will remain closed from 19th September, 2026 to 26th September, 2026 (Both days inclusive) for the purpose of AGM.

Members of the Company holding shares either in physical form or in dematerialized form, as on the cut-off date of Friday, 18th September, 2026 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. A member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the meeting.

Any person who acquires shares of the Company and becomes a member of the Company after the dispatch of the AGM Notice and holds shares as on the cut-off date i.e. 18th September, 2026 should follow the instructions for e-voting as mentioned in the AGM Notice for FIRST TIME USER, which is available on the Company's website, in case of any queries, the shareholder may also contact the Registrar & Transfer Agent viz. M/S. MUFG Intime India Pvt. Ltd. (Formerly known as Link Intime India Private Limited) and obtain necessary login-id and password.

The facility of voting through ballot paper shall be made available at the AGM and the members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right at the meeting through ballot paper.

For electronic voting, member may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com under help section.

For addressing any grievances connected with facility for e-voting by electronic means, Contact Dy. Manager, Central Depository Services (India) Limited, office: 17th floor, P.J Towers, Dalal Street, Fort, Mumbai-400001. Telephone: contact at toll free no. 1800 21 09911, Email: helpdesk.evoting@cdslindia.com.

For KATARE SPINNING MILLS LIMITED

Sd/-

KISHORE KATARE
MANAGING DIRECTOR
(DIN- 00645013)

Place : Solapur

Date : 30th August, 2026

Tricom Fruit Products Ltd

Registered Off: Gat No. 336, 338 to 341, Village Andhori, Taluka - Khandala, Dist. Satara - 415521, Maharashtra, Tel: +91 9920231567, email: Investors@tricomfruitproducts.com; Website: www.tricomfruitproducts.com; CIN: L67120PN1995PLC139099

INFORMATION REGARDING 32nd (THIRTY SECOND) ANNUAL GENERAL MEETING OF THE COMPANY & BOOK CLOSURE

The members are hereby informed that the 32nd (Thirty-second) Annual General Meeting ("AGM") of the members of Tricom Fruit Products Limited ("the Company") will be held on Wednesday, September 30, 2026 at 4:00 p.m. through Video Conferencing/Other Audio Visual Means (VC/OAVM) in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") and various circulars issued in this regard by the MCA and SEBI from time to time (hereinafter collectively referred to as "Circulars"), to transact the business as set out in the Notice of the AGM.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the Financial Year 2025-26 is being sent only through electronic mode by e-mail to those Members, whose names appear in the Register of Members/Beneficial Owners maintained by the Depositories as on Friday, August 28, 2026 and whose email addresses are registered with the Company or MUFG Intime India Pvt. Ltd. (Formerly known as M/S. Link Intime India Pvt. Ltd.), Registrar and Share Transfer Agents ("RTA") or their respective Depository Participants ("DPs"). Additionally, in accordance with Regulation 36(1)(b) of the Listing Regulations, the Company is also sending a letter to shareholders whose e-mail addresses are not registered with Company/RTA / DP providing the weblink of Company's website from where the Annual Report for FY 2025-26 can be accessed.

The Notice of AGM and the Annual Report for the Financial Year 2025-26 will be made available on the website of the Company at www.tricomfruitproducts.com, website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com respectively and on the website of the National Securities Depository Limited ("NSDL") at https://www.evoting.nsdl.com. Necessary arrangements have been made by the Company with NSDL to facilitate Remote e-voting.

Pursuant to Section 108 of the Companies Act, 2013 and rules made there under and Regulation 44 of the Listing Regulation, the Company is pleased to provide e-voting facility to its members enabling them to cast their vote electronically for all the resolutions as set in the AGM Notice. The Company has availed the e-voting services as provided by National Securities Depository Limited (NSDL). The instructions for participation in the Remote e-voting will be provided in the Notice of the AGM.

Notice is also hereby given pursuant to Section 91 of the Companies Act, 2013, and other applicable provisions, if any, the Register of Members and Share Transfer Books of the Company will remain closed from 24th September, 2026 to 30th September, 2026 (both days inclusive) for the purpose of 32nd Annual General Meeting of the Company.

Members who are holding shares in physical form or who have not registered their e-mail address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as on the cut-off date, i.e. Wednesday, September 23, 2026, such members may obtain the User ID and password by sending a request at helpdesk.evoting@nsdl.com / or investor.helpdesk@nse.com. However, if a Member is already registered with NSDL for Remote e-voting then existing User ID and password can be used for casting vote.

Members who have not registered their email address and holding Equity Shares in Demat form are requested to register their e-mail address with the respective DPs and the Members holding Equity Shares in physical form may get their e-mail addresses registered with RTA of the Company by submitting Form ISR-1 (available on the website of the Company at http://www.tricomfruitproducts.com/Shareholder_Information.html) duly filled and signed along with requisite documents to investor.helpdesk@nse.com. However, if a Member is already registered with NSDL for Remote e-voting then existing User ID and password can be used for casting vote.

For Tricom Fruit Products Limited

Sd/-

Prakash Dattatraya Naringrekar
Resolution Professional
Reg. No. IBB/I/PA - 002/IP - N00270/2017 - 18/10783

Place: Mumbai

Date: 31st August, 2026

Website: www.tricomfruitproducts.com

PUBLIC NOTICE

This Public Notice is hereby issued to inform all concerned persons that Late Arun Laxman Waghole passed away on 08/06/2024. The property standing in his name is situated at Village Marunji, Taluka Mulshi, District Pune, bearing Survey No. 46/4/2, admeasuring 0 Hectare 57 Are, with Pot Kharaba 0 Hectare 0 Are, i.e. total area 0 Hectare 57 Are, out of which an area of 0 Hectare 02 Are was held in the name of Late Arun Laxman Waghole.

The legal heirs of the deceased are Mrs. Namrata Arun Waghole, Mr. Vikas Arun Waghole, Ms. Ketaki Arun Waghole and Ms. Dipali Ganesh Garade, and there are no other legal heirs, successors, claimants or persons having any right or interest in the estate of the deceased, to the best of our knowledge and belief.

If any person has any right, title, ownership, inheritance right, share, possession, interest or any other legal claim in respect of the said property, or has any objection to recording the names of the aforesaid legal heirs in the revenue records, such person shall submit his/her objection in writing, along with supporting documents, to the undersigned within 7 (seven) days from the date of publication of this notice.

If no objection is received within the prescribed period, it shall be presumed that no person has any right, title, interest or claim in respect of the said property, and the necessary further legal and revenue proceedings shall be carried out accordingly. No objection received thereafter shall be entertained. The concerned competent authority shall have the right to take such further necessary action and pass appropriate orders in respect of the said proceedings.

Sd/-
Date : 31/08/2026
Prathmesh Waghole, Advocate
Office Add:- Office No.B, Kotwal Business Zone,
Somatne Shirgaon Road, Somatne Phata, Pune - 410506

The Kunbi Sahakari Bank Ltd., Mumbai

1166, "Ganesh Krupa", Duvankur Hall, Sadashiv Peth, Tilak Road, Pune 411030.
Tel.: 020-24433335/24497145

POSSESSION NOTICE

(Under Rules 8 (1))

(For Movable & Immovable property)

Whereas,

The undersigned being the Authorized Officer of **THE KUNBI SAHAKARI BANK LTD., MUMBAI** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (the said Act) and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notices dated 10/08/2026 calling upon the owner of the mortgage property & borrower **Mr. Omkar Suresh Raikar and Mr. Avdhut Suresh Raikar Partners of M/s. Alpine Buildtech Guarantors (1) Mr. Ajay Ravindra Raikar (2) Mrs. Suvarna Vijay Raikar (3) M/s. Vishawambhar Residency (Partnership Firm) (4) Mr. Omkar Suresh Raikar and Mr. Sanjay Kisan Zagade Partners of M/s. Vishawambhar Residency (5) Mr. Omkar Suresh Raikar and Mr. Avdhut Suresh Raikar in their personal surety capacity as the partners of the firm. Within the meaning of the said Act to repay the amount mentioned in the notice being Rs. 36,27,595=54 (Rupees Thirty Six Lakh Twenty Seven Thousands Five Hundred Ninety Five and Paise Fifty Four only) for Machinery Loan as on 10/02/2026 with further interest and recovery charges within 60 days from the date of receipt of the said notice.**

The Borrower having failed to repay the amount, notices is hereby given to them and the public in general that the undersigned being the Authorized Officer of The Kunbi Sahakari Bank Ltd., Mumbai had taken symbolic possession of the property as described herein below in exercise of powers conferred upon him under section 13(4) of the said Act, read with rule 9 of the said rules on this 27/08/2026.

The Borrower in particular and Guarantors the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **THE KUNBI SAHAKARI BANK LTD., MUMBAI** for an amount of **Rs. 30,72,704=54 (Rupees Thirty Lakhs Seventy Two Thousand Seven Hundred Four and Paise Fifty Four only) for Machinery Loan** plus further interest thereon from 28.08.2026 at the contractual rate(s) together with incidental expenses, costs, recovery charges etc. till the date of final payment is made to the bank.

Description of the Immovable and Movable Property:

All that piece and parcel of property bearing
1) Plant & Machinery situated at Surye No. 55/2/2/1, Vadgaon Budruk, Near Prayaga City, Pune - 411 051.
2) Flat No. B/201 2nd Floor & Flat No. B/401 4th Floor, Vishwambhar Residency, Surye No. 18/6A, Vadgaon Budruk, Pune - 411 041.

Sd/-
Date : 31.08.2026
Place : Pune
Anant Laxman Hosurkar
(Authorized Officer)
For The Kunbi Sahakari Bank Ltd., Mumbai

जाहीर नोटिस

तमाम लोकांस कळविण्यात येते की, खालील परिशिष्ट वर्णन केलेली मिल्कट ही श्री. दत्तात्रय भिवराम उर्फ भिवराम शिंदे, श्री. लक्ष्मण भिवराम उर्फ भिवराम शिंदे व द्रौपदी भिवराम उर्फ भिवराम शिंदे यांचे वडिलोपार्जित मालकी हक्काची व ताबे वहिवाटीची आहे. सदर मिल्कट त्यांनी आमचे अशिलांना कायमखुष खरेदीखताने विक्री करण्याचे मान्य व कबूल केलेले असून, त्यासंदर्भात चर्चा व बोलणी चालू आहेत. सदर मिल्कट ही पूर्णपणे निवैय, निजोखमी, निष्काजी व बोजारहीत असल्याचा परवसा त्यांनी आमचे अशिलांस दिलेला आहे. त्यापैकी, सदर मिल्कटतीमधे कोणाचाही कोणत्याही प्रकारचा हक्क, अधिकार, हितसंबंध, कुळ, ताबे वहिवाट, गहाण, दान, लीन, लीज, बक्षीस, करार-मदद वगैरे असल्यास त्यांनी सदरील नोटीस प्रसिध्द झाल्यापासून १५ दिवसांत सर्व कागदपत्रांनिशी आमच्या समक्ष खालील पत्त्यावर येऊन खात्री पटवून द्यावी अन्यथा सदरील मिल्कट ही निवैय व निजोखमी असून, त्यामध्ये इतर कोणाचाही कोणत्याही प्रकारचा हक्क, अधिकार व हितसंबंध नाही व असल्यास तो त्यांनी जाणीवपूर्वक सोडून दिला असल्याचे समजून आमचे अशिल सदरील मिल्कटतीचा खरेदीचा पुढील व्यवहार पूर्ण करतील. तद्नंतर कोणाचीही कसल्याही प्रकारची तक्रार अगर हक्कत विचारार्थ घेतली जाणार नाही याची नोंद घ्यावी.

परिशिष्ट
तुकडी पुणे, पोटतुकडी तालुका पुरंदर, जि. पुणे, मे, दुय्यम निबंधक साहेब, पुरंदर, पुणे, यांचे कार्यक्षेत्रातील तसेच जिल्हा परिषद पुणे व तालुका पंचायत समिती पुरंदर यांचे हद्दीतील याव मोजे उदाचीवाडी येथील गट क्र. ४२ यांसी क्षेत्र ०६ हे. ५४ आर + पोटखराबा ०० हे. ९१ आर असे एकूण क्षेत्र ०९ हे. ४५ आर यांसी आकार १० र. ६८ पैसे पैकी ०३ हे. ४९ आर + पोटखराबा ०० हे. ४६ आर यांसी आकार ०५ र. ७० पैसे पैकी दक्षिण बाजुकडीला ०४ एकर १२ गुटे ही जमीन मिल्कट, यांची चतुःसीमा पुढीलप्रमाणे : पूर्वेस : याच स. नं. पैकी मिल्कट, दक्षिणेस : स. नं. ३१, पश्चिमेस : स. नं. ४१, उत्तरेस : याच स. नं. पैकी मिल्कट.

येणेप्रमाणे जाहीर नोटीस असे.
Sd/-
पुणे,
तारीख ३१/०८/२०२६

Adv. Snehal Sachin Devare

Office Att: S. No. 17, 301, Parjat Society Ambegaon Khurd,
Pune 411046. Mob. No. 9552580171

Public Notice

Notice is hereby given to the public at large that Mr. Hanumant Shrinantrao Telange is the owner of the said property mentioned in the schedule herein below. The present owner Mr. Hanumant Shrinantrao Telange had deposited the original title documents of the property with Bank of Baroda, Paud Road Branch, Pune, for the purpose of creating an Equitable Mortgage. However, the said original documents have been lost/misplaced from the custody of the Bank and are currently untraceable.

The following documents are misplaced and not traceable:
1. Original Agreement for Sale dated 01/09/2015 executed by M/s. Balaji Kimaya Associates in favour of Mr. Hanumant S. Telange, with consent of Mr. Ramchandra Hagwane & Others which is duly registered in the Office of the Sub-Registrar, Mulshi-Paud, at Serial No. 3472/2015, along with Registration Receipt No. 5436 dated 01/09/2015 and Index II. 2. Original No Objection Certificate (NOC) from Builder dated 08/12/2015. 3. Six Original Payment Receipt for Rs. 9.35 Lakhs. 4. Photocopy of Building Sanction Plan. 5. Photocopy of Commencement Certificate issued by PMRDA dated 17/07/2015. 6. Photocopy of Non-Agricultural (NA) Permission granted by the Collector dated 17/07/2015.

If anyone has received the said original document/s or have knowledge, information, or possession of the aforementioned documents of the said schedule property is hereby requested to hand over or submit the same to Shivajinagar office at the address mentioned below within 15 (Fifteen) days from the date of publication of this notice.

Schedule of The Property : - All that piece and parcel of property bearing 503, situated on 5th Floor, Carpet area admeasuring 692 Sq. Ft. i.e. 64.312 Sq. Mtrs. (inclusive of terrace) and along with right to use single Car Parking Space, in the Wing/Bldg. "B", in the project known as "Manas Valley", constructed on land bearing Gat Nos. 53 and 54, situated at Village Bhukum, Taluka Mulshi, District Pune, within the local limits of the Pune Metropolitan Region Development Authority.

Dated : 01/09/2026

Adv. Bhagyasree N. Kulkarni,
Adv. Narayan Suresh Kulkarni (Bemblekar)
Office No. 505, Conclave, Final Plot No. 100, CTS No. 1703 B,
Shivajinagar, Pune - 411005 M. 9763399309, 020 69012390

DATIWARE MARITIME INFRA LIMITED

(FORMERLY KNOWN AS RUIA AQUA CULTURE FARMS LIMITED)
CIN : L05000PN1992PLC177590
Regd. Office: Adam's Court, 1st Floor, Baner Road, Pune 411045, Tel: 74 100 90 100
website: www.datware.com., Email: cs.datware@gmail.com

NOTICE OF THE 34th ANNUAL GENERAL MEETING

Notice is hereby given that the 34th Annual General Meeting (AGM) of the Members of **Datiware Maritime Infra Limited (formerly known as Ruia Aquaculture Farms Limited)** will be held through Video Conferencing / Other Audio-Visual Means (VC), on Thursday, September 24, 2026 at 1.00 p.m. IST to transact the business set out in the NOTICE of AGM.

Electronic Copies of Notice of AGM and Annual Report for the Financial Year 2025-26
Notice of AGM and Annual Report for the financial year 2025-26 including the Audited financial statements for the financial year ended March 31, 2026 ("Annual Report") has been sent by email to those Members whose email address are registered with the RTA/ Depository Participants. The same is also available on the website of the Company www.datware.com. BSE Limited at bseindia.com

Appeal to Shareholders to Register their E-mail ID:
The shareholders, who have still not registered their email address with Company/RTA/ Depositories, are requested to register/update their email address immediately, in the following manner:
i) Shareholders holding Shares in Physical Mode: Such Shareholders are requested to register their email address with the RTA of the Company, viz., Purva Share Registry (India) Pvt. Ltd., Unit No. 9 Shiv Shakti Ind. Estate, J. R. Boricha Marg, Lower Panel East, Mumbai-400011 Tel: 022 23012518 / 23018261. Fax: 23012517. E-mail: support@purvashare.com along with the copy of the signed request.
ii) Shareholders holding Shares in Dematerialized Mode: Such Shareholders are requested to register their email address with the relevant Depository Participant(s).

Manner of Voting on Resolutions placed before the AGM
The company is pleased to provide e-voting facility to its members as an alternate mode to exercise their right to vote on the resolutions to be passed at the AGM. The remote electronic voting system ("remote e-voting") will be provided by Purva Share Registry (India) Private Limited.

All the members hereby informed that:
The Remote e-voting shall commence on Monday, 21 September, 2026 (09.00 AM) and ends on Wednesday, 23 September, 2026 (05.00 PM). and Cutoff date is 17 September, 2026.

Dated : 31/08/2026

Place:- Pune

By order of the Board
Sd/-
Piyush Kale
Company Secretary

SB

STATE BANK OF INDIA

Authorised Officer's Details:- Mobile No. 9892834460
Landline No. (Office):-022-41611417 Cb Mob No: 9822472850
Tel No: 022-41611423, E-mail id: team4.15859@sbci.co.in

Branch - Stressed Assets Management Branch -II,
Rajhaja Chambers, Ground Floor, Wing -B, Free Press
Journal Marg, Nariman Point, Mumbai - 400021
Tel No: 022-41611423, E-mail id: team4.15859@sbci.co.in

Appendix - IV - A [See Provision to Rule 8(i)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(i) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of State Bank of India, the Secured Creditor, will be sold on "As is where is", "As is What is" and "Whatever there is" on 17.09.2026. The e-auction of the charged properties (under SARFAESI Act, 2002) for realisation of Bank's dues will be held on and on the terms and conditions specified here under.

Name of Borrower(s)	Name of Guarantor(s)	Outstanding Dues for Recovery of which Properties is/are Being Sold
M/s. Monalisa Ceramics India Pvt. Ltd. Plot No. 213, Ground Floor, R.C. Church Compound, Dr. B. A. Road, Opp. Premier Theatre, Hindmata, Dadar, Mumbai-400014.	Personal Guarantors 1. Ms. Shaikh Noorsaba Mashooq Safi, wife & Legal heir of Late Shaikh Mashooq Safi 2. Ms. Shaikh Noorsaba Mashooq Safi 3. Other Legal heirs of Late Shaikh Mashooq Safi 4. Mr. Suraj Bharatkumar Parekh	Rs. 19,05,78,862.37 (Rupees Nineteen Crore Five Lakh Seventy Eight Thousand Eight Hundred Sixty Two and Thirty Seven Paise only) as on 15.03.2019 + interest there on + expenses & costs w.e.f. 15.03.2019 Demand Notice Date:- 18.03.2019

Names of Title Deed Holders	Description of property/ ies	Date & Time of e-Auction:	Reserve Price and EMD Details	Date & Time of Inspection property
Mr. Shaikh Mashooq Safi and Ms. Noorsaba Mashooq Safi (Personal Guarantor to M/s. Monalisa Ceramics India Pvt. Ltd.)	Plot No. 17 admeasuring 746 Square Meters bearing House No. 236/1 "Manzil-E- Maqsood" admeasuring 170 Square Meters on Revenue survey no. 178, 179 & 180 having city Survey No. 110, Rajubaba Colony, village Lonavala, Old Khandala Road, Tehsil - Maval, Dist. Pune Pin-410 401	Date:- 17.09.2026 Time:- from 11:00 a.m. to 4:00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 4.50 Cr Below which the property will not be sold Earnest Money Deposit (EMD) 10% of the Reserve Price i. e. Rs. 45,00,000/- Bid Increment Amount Rs. 10,000/-	11.09.2026 from 11.00 a.m. to 4.00 p.m.

"CARE": It may be noted that, the Property will be sold on "As is where is", "As is What is" and "Whatever there is"

There is no encumbrance known to authorized officer. However, the intending bidder should make their own enquiry and due diligence regarding the encumbrance upon the property from respective offices / Government departments. The payment of all statutory / non-statutory dues, Society maintenance dues, MSEDCL bills and property taxes, rates, assessments, charges, fees etc., owing to any authority or to anybody shall be the sole responsibility of successful bidder only. The successful bidder shall deposit the remaining amount of 25 % of the sale price, after adjusting the EMD already paid, immediately, i.e. on the same day or not later than the next working day, as the case may be, after the acceptance of the offer by the Authorized Officer, failing which the earnest money deposited by the bidder shall be forfeited. The Balance 75% of the sale price is payable on or before the 15th day of confirmation of sale of the secured asset or such extended period as may be agreed upon in writing between the Secured Creditor and the e-Auction purchaser not exceeding three months from the date of e-Auction. For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's websites: <https://sbci.bank.in> & PSB Alliance on its e-auction site <https://baanknet.com>

Bank website www.sbi.co.in	e-auction website- https://baanknet.com		
Property id No	Property Location	Video/Photos of property	USP of Property
SBIN2023818856			

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT
The Borrowers / Guarantors have been given notice dated 25.08.2026 as required under proviso of rule 8 (i) of Security Interest (Enforcement) Rules, 2002.

Date: 01.09.2026

Place : Mumbai

Sd/-
Authorized Officer, State Bank of India

Canara Bank

Recovery Section, Regional Office, Pune 1: 3rd Floor, 4th Dimension Building, CTS No-136, Gulwani Maharaj Road, Pandurang Colony, Erandwane, Pune - 411004
recropune@canarabank.com, Landline: 020 25512118 Mob.: 9860033368

AUCTION SALE

Offers are invited for the Auction of the following vehicles hypothecated to our Bank by the borrowers which has been seized by our Bank.
The details are as under:

Sr. No	Name of Branch & Name of the Borrowers	Description of Vehicle	Reserved Price
1.	Branch: Pune Kharadi (06415) Contact details: 7276268856 Pratik Tours And Travels, Bhivsen Bhagwan Khedkar, Both at: Sr. No. 121, Khandve Nagar, Nr. Tirumuri Gym, Lohgaon, Pune-411047.	Vehicle Reg No: MH 12 QW 7778 Date Of Reg.: 20.12.2018 Year Of Mfg.: 2018 Vehicle Type, Make & Model: Maruti Suzuki Ertiga VDI Smart Hybrid	4,42,000 44,200 Bid Increment Amt. 1,000/-
2.	Branch: Pune Hadapsar Bankar Colony (15343) Contact details: 7972907239 Eshika Tours And Travels, S. No. 1156, Tal Haveli, Dist Pune, Theur, Pune-412110 Harpreet Gurucharan Chhabda : C 10 Flat No 26 Kubera Park, Kondhwa Road, Lullanagar Wanowarie, Pune-411040.	Vehicle Reg No: MH 12 QG 1845 Date Of Reg.: 21.04.2018 Year Of Mfg.: 2018 Vehicle Type, Make & Model: Hyundai Xcent Crdi Prime T+	1,02,000 10,200 Bid Increment Amt. 1,000/-
3.	Branch: Pune Hadapsar Bankar Colony (15343) Contact details: 7972907239 Eshika Tours And Travels, S. No. 1156, Tal Haveli, Dist Pune, Theur, Pune-412110 Harpreet Gurucharan Chhabda : C 10 Flat No 26 Kubera Park, Kondhwa Road, Lullanagar Wanowarie, Pune-411040.	Vehicle Reg No: MH 12 PQ 1712 Date Of Reg.: 18.10.2017 Year Of Mfg.: 2017 Vehicle Type, Make & Model: Mahindra And Mahindra XYLO D4 MDI	85,000 8,500 Bid Increment Amt. 1,000/-
4.	Branch: Pune Akurdi (15348) Contact details: 7387383833 Laxman Valya Meghawat, 118, Iligattu Thanda, Dhanwada Mandal Kistapur Kistapur, Telangana 509204. Devi Laxman Meghawat, 11b, Iligattu Thanda, CNG Dhanwada Mandal Kistapur Kistapur, Telangana 509204.	Vehicle Reg No: MH 12.XH 5401 Date Of Reg.: 25.11.2024 Year Of Mfg.: 10/2024 Vehicle Type, Make & Model: Maruti Suzuki Fronx Delta Cng	5,95,000 59,500 Bid Increment Amt. 1,000/-

The auction will be conducted on 19/09/2026 at 12.00 to 01.00 pm on Auction Portal M/s. PSB Alliance (BAANKNET) www.baanknet.com
The service provider Baanknet (M/s PSB Alliance Pvt. Ltd.), (Contact No. 7046612345/6354910172/8291220220/9892 219848/ 8160205051, Email: support.BAANKNET@psballiance.com./support.ebkray@procure247.com).
Terms and conditions: 1. The vehicles will be sold on "As is where is", "As is what is" and "Whatever there is" Condition. 2. The vehicle can be inspected between on or before 16/09/2026 to 18/09/2026 11.00 a.m. to 3.00 p.m. during office hours. 3. EMD amount shall be deposited on or before 18/09/2026, 05.00 P.M. 4. The bid amount should be higher than the reserved price of the vehicle. 5. The successful bidder shall deposit 25% of the bid amount (inclusive of EMD already paid) immediately on the sale being knocked down in his/her favor and the balance within 15 days from the date of the auction. If the successful bidder fails to pay the bid amount as stated above, the deposit made by him/her shall be forfeited. 6. All the charges including dues to any authority shall be borne by the successful bidder only. 7. The EMD of unsuccessful bidder will be returned only after the successful completion of the auction proceedings. 8. Bank reserves the right to postpone/cancel or vary any of the terms and conditions of the Auction without assigning any reason thereof. 9. Sale is subjected to confirmation by the bank, if the borrower/guarantor pays the overdues/settles the account on or before the date of auction, no sale will be conducted.

Date: Pune,

Date: 31/08/2026

Authorized Officer,
Canara Bank

I get the inside information and get inside the information.

Inform your opinion with investigative journalism.

The Indian Express.

For the Indian Intelligent.

The Indian EXPRESS

JOURNALISM OF COURAGE

epaper.financialexpress.com

Pune

PUBLIC NOTICE

Notice is hereby given to the public at large, that Original copy of Agreement To Sale No. 12980/2019 of **Sagar Bhadoria, Neha Bhadoria** is lost by him. And Original copy of Agreement To Sale No. 12980/2019 of **Sagar Bhadoria, Neha Bhadoria** is lost by him.

We are publishing this public notice based on the information provided by our client **Sagar Bhadoria, Neha Bhadoria**. We are publishing this public notice so that no one gets harmed. The validity of the said notice is 7 days.

This public notice is dated 01st of September 2026

ADV. ATUL C. GHUMATKAR
Advocate & Notary (Govt. of India)
Raigurnagar, Tal. Khed, Dist. Pune
Mob. No.: 9822494875 / 8322494875

CENTRAL RAILWAY

PUNE DIVISION
E-Tender Notice No.: **DRM-WA-E-Tend-2026-N-18 Date 28.08.2026**

Divisional Railway Manager (Works), Central Railway, Pune for and on behalf of the President of India, invites Open E-tenders through website **www.ireps.gov.in** for the work: **Name of work: Misc. P.Way Track Works of sectional SSE/P.Way's jurisdiction in SSE/PW/GPR/Pune** (Pune section of SSE/PW) section under ADEN(M)Pune. **Cost of work:** ₹ 74,87,790.97. **Bid Security:** 1,50,000/- **Completion Period:** 12(Twelve) months.

Note: Tender closing date and time of aforesaid e-tender: Upto 15.15 Hrs. of 18.09.2026. The prospective tenderers are requested to visit the website **www.ireps.gov.in** for details of tenders & corrigendum, if any. Tenderer may participate in above E-tender electronically through website **www.ireps.gov.in** only & submission of manual offers against E-tender are not allowed. Manual offers, if submitted, shall neither be opened nor considered. For further enquiry, may contact: Divisional Railway Manager (Works) Office, Central Railway, Pune on Phone No. 020-26105309. Tenderer who want to be present at the time of Opening of tenders, he/she may do so.

EXP - 43 **DRM (Works), Pune**

Travel safely, Avoid footboard travelling

MOVE ahead
Every Monday & Thursday in
with EXPRESS
Careers Financial Express,
The Indian EXPRESS
& LOKSATTA
For Advtg. details contact: 67241000

CENTRAL RAILWAY

PUNE DIVISION
NOTICE FOR E-AUCTION

Sr. Divisional Commercial Manager, Pune Division, Central Railway on behalf of President of India, has called for an e-auction for the below Pay & Park Daund Near BK. Office and KHADKI (Up side) Stations of Pune Division on **www.ireps.gov.in** through e-auction leasing module. The interested bidders are requested to visit the website **www.ireps.gov.in** to know the details of e-auction mentioned below:

(1) **Catalogue No.:** PARKING-PUNE-DD-MX-98-26-1 (Parking - Mixed). **Category of LOT :** Parking Lot for Two and Four Wheelers at Daund Railway Station (Near BK. Office) (Daund) of Pune Divison. **Date & Time :** 12.09.2026 at 12:00 hrs. (2) **Catalogue No.:** PARKING-PUNE-KK-MX-73-25-1 (Parking - Mixed). **Category of LOT :** Parking Lot for Two and Four Wheelers at Khadki (Up Side) Railway Station (KK) of Pune Division. **Date & Time :** 11.09.2026 at 12:00 hrs.

EXP - 44 **Sr. DCM, Pune**

Travel safely, Avoid footboard travelling

Proclamation Notice

IN THE COURT OF SHRI S. B. BHANSALI-DISTRICT JUDGE -5 AND ADDL. SESSIONS JUDGE PUNE

REGULAR CIVIL APPEAL. No. 627/2013 EXH 62.
MR. SALIM SUBRUDDIN KHOJA ...APPLICANT
VS
MR. RAMCHANDRA GOVIND GHULE AND OTHERS ...RESPONDENTS

It is hereby notified through this Public Notice that, during the pendency of the said Appeal, the following Respondents have expired: (1) **Mr. Ramchandra Govind Ghule, R/o Vadachi Wadi, Undri, Tal. Haveli, Dist. Pune;** (2)(e) **Mrs. Harubai Subhash Nimbalkar, R/o Yewalewadi, Kondhwa Budruk, Tal. Haveli, Dist. Pune;** and (5) **Mrs. Rakshambai Sonba Pathare, R/o Holkarwadi, Tal. Haveli, Dist. Pune.** Since the names and addresses of their legal heirs are not known, this Public Notice is being issued.

All the legal heirs of the aforesaid deceased Respondents are hereby called upon to appear before the Honble Court, either personally or through an Advocate, within 30 days from the date of publication of this Notice, and take necessary steps for being brought on record as the legal heirs of the deceased Respondents, and, if they have any right or objection, to place the same on record. Failing which, the matter shall be proceeded with in accordance with law in their absence.

Next date 6/10/2026 Given under my hand and the seal of the court this 31/08/2026.

By order
Sd/-
Superintendent
District & Sessions Court,
Pune

Sd/-
Senior Clerk

Storage Technologies and Automation Limited
(Formerly Storage Technologies and Automation Private Limited)

CIN: L74900KA2010PLC052918

Registered office: No.10, Survey No.21/6A, 21/7A, 21/7B and 21/8 Singanayakanahalli, Yelahanka, Bangalore 560064, Karnataka

Website: <https://racksandrollers.com>

Contact: cs@racksandrollers.com Mobile: +91 7353537825

Notice of 16th Annual General Meeting

Notice is hereby given that the 16th Annual General Meeting ("AGM") of the Members of Storage Technologies and Automation Limited ("Company") will be held on **Saturday, 26th September 2026 at 03:00 p.m. (IST)** venue of AGM shall be the office of the Company Situated at Shah Sultan Complex, Fifth Floor, No. 17/1-19 and 17/1-20, Ali Asker Road, Bangalore-560052, to transact the businesses as set out in the Notice convening the AGM.

The Notice of AGM along with the Annual Report, for the Financial Year 2025-26 have been sent through electronic mode to the members whose email ids are registered with the Company's Registrar and Shares Transfer Agent. For members who have not registered their email ids, physical copies of the aforesaid documents will be sent by permitted mode. The Notice along with Annual Report are available on the website of the company <https://racksandrollers.com/investors/> and website of BSE at www.bseindia.com, NSDL at evoting@nsdl.co.in.

Pursuant to Section 91 of the Companies Act, 2013 and rules made thereunder and Regulation 42 of the SEBI LDDR 2015. The Register of Members and Share Transfer Book of the Company shall remain closed from **20th September 2026 to 26th September 2026 (both days inclusive)** for the purpose of AGM.

In compliance with the provisions of the Companies Act and rules made thereunder and Regulations under SEBI LDDR 2015 and Secretarial Standard -II issued by the Institute of Companies Secretaries of India, the Company is providing e-Voting facility to its members holding shares as on the **cut-off date, i.e. Saturday, 19th September 2026** to exercise their right to vote through electronic means on any or all of the businesses specified in the Notice of AGM. The Company has engaged the facility of NSDL for providing facility for voting.

The members who have not cast their vote during the voting period can exercise their right at the AGM. A person whose name appears on the Register of Members/Beneficial Owner as on the cut off date shall only be entitled to avail the facility of remote e-voting as well as voting at the AGM. Any person who acquires shares and become shareholders of the Company after the despatch of the notice and holding shares as on cut off date i.e. **19th September 2026** may obtain the Login ID and Password by sending a request at evoting@nsdl.co.in or giri@integratedindia.in and helpdesk.evoting@cdslindia.com

The remote e-voting period commence on **Wednesday 23rd September 2026 at 09:00 a.m. (IST) and end on Friday, 25th September 2026 at 05:00 p.m. (IST)**. The e-voting module shall be disabled by NSDL for e-voting thereafter. Once members cast vote on a resolution, he/she cannot be able to change it subsequently. A member may participate in the AGM even after exercising his/her right to vote through e-Voting but shall not be permitted to vote again at the AGM.

Detailed procedure for remote e-Voting is provided in the Notes to the Notice of AGM. All grievances connected with the facility for remote e-Voting may be addressed to Mr. Falguni Chakraborty, Senior Manager, NSDL at evoting@nsdl.co.in or call 022 4886 7000.

For Storage Technologies and Automation Limited (Formerly Storage Technologies and Automation Private Limited) Date: 01.09.2026 Place: Bengaluru

Sd/-

Cauveramma B B

Company Secretary

Membership No: F14273

PUBLIC NOTICE

NOTICE is hereby given to public at large the subject of flat property which is more particularly described in the schedule written herein under is owned by I. Mariyam Gulam Abbas Rampurwala, Gulam Abbas Usufali Rampurwala All R/At: Hadapsar Pune 411028 are the current owners of the subject property.

Any person having any rights, title, claim or interest in the said property, by way of sale, inheritance, possession, succession, mortgage, lien, lease, gift or otherwise however in respect of the same, shall intimate the objection in writing to undersigned with supporting documents thereof within 15 days from the date of publication of this notice or else any such claim by anyone shall not be considered and shall be deemed to have waived and/or abandoned. And owners shall proceed to conclude the negotiations and no claim shall be entertained thereafter.

Notice is given on behalf of Mariyam Gulam Abbas Rampurwala, Gulam Abbas Usufali Rampurwala

SCHEDULE OF THE SUBJECT PROPERTY AS REFERRED ABOVE
All that piece of parcel of Flat no. D/11, building-D, area admeasuring 553 Sq.Ft. Builtup (51.37 sq.mtrs) + attached Terrace area admeasuring 214 Sq. Ft. in the Project known as "AMAR NAGARI" in the Building known as "AMAR NAGARI" in "D" Building situated at S.No.261 Hissa no. (2) S.No.261 Hissa no.2) Situated at Village HADAPSAR Taluka Haveli, Dist Pune within the local limit of Pune Municipal Corporation & within the Jurisdiction of Sub-Registrar Haveli District Pune

Date : 01/09/2026 Sd/- Adv. Pradnya Kishor Abnave
Office Add: Mega Center, Hadapsar, Pune-28 MOB. No: 9527661233, 9822591847

PUBLIC NOTICE

NOTICE is hereby given that one Mr. Ajay Dhananjay Waghole (hereinafter referred to as the said Mortgagee/Purchaser) have agreed to create mortgage in respect of the Grampanchayat Property more particularly described in the Schedule hereunder written in favor of my/our clients, Pirmal Finance Ltd. in respect of the property described herein. That the said property came in the name of said Dhananjay Alias Dhanraj Laxman Waghole after the death of his father Mr. Ajay Dhananjay Waghole as per the record produced by said mortgagee to me so I have given this notice to All persons having any claim against or in respect of the said Grampanchayat Property more particularly described in the schedule hereunder or any part thereof by way of sale, exchange, mortgage (equitable/registered or otherwise), Gift, trust, inheritance, family arrangement, maintenance, bequest, partnership, possession, lease, sublease, tenancy, license, lien, charge, pledge, easement or otherwise whatsoever are hereby requested to notify the 'same in writing to me/us with supporting documentary evidence at the address mentioned herein below within 14 days from the date hereof, failing which the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned and my client shall proceed with the disbursement of loan and creation of mortgage in respect thereof.

DISCRIPTION OF THE PROPERTY
Gat No. 348/1 Area 01 He. 00 aar + Pokh 00 He. 01 aar Aset-03 Ru. 81 Paisa Out of 00 He 11 Aar the Limit of Grampanchayat Darumbe and village Darumbe, Tal, Maval Dist. Pune Bounded as per four boundaries Certificate given by Grampanchayat Darumbe.
Boundaries: East: Ajay Waghole And Prakash Lohar Properties South: Ishwar Waghole Properties North: Bala Waghole Properties West: Government Road Place: Pune

ADV AMIT GENBHAW SHINDE (BA, LLB) ADV HARSHAL S. BHANUSGHARE (BA, LLB)
Office D88 Shantideep Complex Wadgaon Tal- Maval Dist- Pune Pin No: 412106 Mob : 9527490030 / 8956823231

PUBLIC NOTICE

Notice is hereby given to the general public that the property described in the Schedule written hereunder is owned, possessed and enjoyed by its present owners **Kalavati Jagadish Dave and Ranjit Pushkaraj Dave**, and that negotiations are going on between them and our clients for the sale of the said property to our clients. Our clients have been assured that the said property is clear, free from risk and free from all encumbrances. Therefore, if any person has any right, title, interest or claim of any nature whatsoever in respect of the said property or any part thereof, such person should establish the same to our satisfaction, along with all relevant documents, at the address given below within 15 days from the date of publication of this notice; failing which it shall be presumed that the said property is clear, free from risk and free from all encumbrances, and thereafter no claim or objection of any person whatsoever shall be entertained. Kindly take note of the same.

SCHEDULE : All that piece and parcel of land situated at Kondhwa Budruk, Taluka Haveli, District Pune, within the limits of the Pune Municipal Corporation, bearing Plot No. 8 out of Survey No. 52/7B/1, admeasuring in all 00 H. 90 R. assessed at Rs. 01 and 25 paise, out of which the share of the vendor (executant) admeasures 00 H. 02 R., assessed at Rs. 00 and 03 paise, and bounded as follows - East: property out of the same Survey No., South Plot No. 7, West: Common road, North: Plot No. 9. This public notice is issued accordingly.

Sd/-
Date : 02/09/2026 Adv. Shahid A. Khan
Office: Nobles Jewel, Basement Office, Kondhwa Budruk, Pune - 411048. Mob. No. 9970966848

CORRIGENDUM TO FORM B

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016)

The Form B - Public Announcement in respect of Bharucha and Motwala Infrastructure Private Limited ("Corporate Debtor") (Under Liquidation) was published in the newspaper namely Financial Express (English Language) on 01 September 2026 as per format mentioned in the Insolvency and Bankruptcy Board (Liquidation Process) Regulations 2016 (amended upto 02 June 2026).

In view of the Circular No. IBBI/LIQ/96/2026 dated 02 June 2026 issued by the Insolvency and Bankruptcy Board of India ("IBBI"), the Public Announcement is hereby issued in the revised format. Accordingly, the stakeholders are requested to kindly consider this Corrigendum as the Public announcement for all purpose in the matter of Corporate Debtor.

FOR THE ATTENTION OF THE STAKEHOLDERS OF BHARUCHA AND MOTWALA INFRASTRUCTURE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Bharucha And Motwala Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	21 June 2010
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Pune
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45200PN2010PTC136648
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Bunglow No. 10, Staveley Road, Near Jones Mess, Pune, Maharashtra, India - 411001.
6.	Date of closure of Insolvency Resolution Process	24 August 2026
7.	Liquidation commencement date of corporate debtor	24 August 2026 (Order copy received on 27 August 2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Nitin Om Kothari Registration No.: IBBI/IPA-001/IP-P-02310/2020-2021/13477
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address: 3A-303, Whispering Palms Building no 3 CHS Ltd, Lokhandwala Township, Kharavli (east), Mumbai City, Maharashtra, 400015 Email Id: cakothari@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: F-151, B-Wing, Express Zone mall, Western Express Highway, Near Oberoi Mall, Goregaon East, Maharashtra-400063 Email Id: irp.bmb@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench V has ordered the commencement of liquidation of the **Bharucha and Motwala Infrastructure Private Limited (Under Liquidation)** on 24 August 2026.

Sd/-
Name and Signature of Liquidator- Nitin Om Kothari
Bharucha And Motwala Infrastructure Private Limited
Reg No.: IBBI/IPA-001/IP-P-02310/2020-2021/13477
AFA valid upto: June 30, 2027

Date : 01 September 2026

Place: Mumbai

पंजाब नेशनल बैंक **punjab national bank**
...मोरो के आश्रित ! ...the name you can BANK upon !

ARMB : Ground Floor, Aurora Towers, 9, Moledina Road, Pune - 411001
E mail: cs8762@pnb.BANK.IN

Sale Notice For Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive / physical / symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Lot No.	Name of the Branch Name of the Account Name & Addresses of the Borrower / Guarantors Account	Description of the Immovable Properties Mortgaged / Owner's Name (Mortgagors of property(ies)) & Details of the encumbrances known to the secured creditors	A) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT 2002 B) Outstanding Amount C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic / Physical / Constructive	Reserve Price EMD Bid Increase Amount	Date / Time of E-Auction
1	Branch : PUNE-BIBWEWADI/098610 MANASI MEMORIAL HOSPITAL MANASI MEMORIAL HOSPITAL Add:- Non Agricultural land Industrial Open Plot, bearing Gat No. 465/1, Village Asavali, Tah- Khandala Dist- Satara 412802 in the name of Manasi Memorial Hospital. Also at: Gat No 32/1 Behaind Khandala ST Stand Pargaon Khandala Khandala Bavada SO Satara 412802. Manisha Mahendra Dhumal , 35/3 Mansi Niwas opposite Sai Apartment Vitthal Wadi Akhadi, Pune 411035	All that piece and parcel of Non Agricultural land Industrial Open Plot, bearing Gat No. 465/1, Village Asavali, Tah- Khandala Dist- Satara 412802 in the name of Manasi Memorial Hospital. Admeasuring Area 2533 Sq.mtr. Boundaries: East: Water Canal, South: Plot belongs to Vikarsh Stopings Pvt Ltd, West: Gat No 463 (Plot belongs to Raikar), North: Plot belongs to Vikarsh Stopings Pvt Ltd • Encumbrances : Not known	A. 09/12/2022 B. Rs. 339.24 Lakhs as on 31/07/2026 + Charges + further interest w.e.f 01/08/2026 C. 01/03/2023 D. Physical Open Land	Rs. 59.28 Lakhs Rs 5.93 Lakhs Rs 1,00,000.00	Dt. 24/09/2026 11.00 Hrs to 15.00 Hrs (with extension of 10 minutes if necessary)
2	Branch : Kalyaninagar 1.) M/S. Renu Hospitality LLP 1) M/S. Renu Hospitality LLP , Ground Floor, Nyati Unitree, Yerwada, Nagar Road, Pune 411006. Also at: F-801, One North Tower Spica, S.No. 133/136/137, Magarpatta Road, Hadapsar, Pune -411028. Also at: Flat No. C-404, 4th Floor, Wing C, Annapurna Co Op. Hsg Society, Sea Shell, Charkop, Plot No 5, Sy No. 41, Sector 8, Kandiwali West, Mumbai-400067. 2) Smt. Renu Ratan Flat No. 801, One North Tower Spica, S.No. 133P, 136P, Magarpatta Road, Hadapsar, Pune 411028. Also at: Flat No. C-404, 4th Floor, Wing C, Annapurna Co Op. Hsg Society, Sea Shell, Charkop, Plot No 5, Sy No. 41, Sector 8, Kandiwali West, Mumbai-400067. 3) Smt. Parjiv Kaur Flat No. 8-A, Officer Hostel, Civil Line, Fountain Chouk, Bharat Nagar Chouk, Ludhiana, Punjab-141001. Also at: Flat No. 801, One North Tower Spica, S.No. 133P, 136P, 137P, Magarpatta Road, Hadapsar, Pune 411028.	Flat No. 404, 4th Floor, "Seas Shell Charkop Apartment CHSL", Plot No. 5, RSC - 25, Sector No. 8, S. No. 41, Kandiwali West, Charkop, Borivali, Dist Mumbai 400067 (Admeasuring Area 50.18 Sq.mtr built up) • Encumbrances : Not known	A. 01/12/2022 B. Rs. 4,22,31,549.65/- as on 31/07/2026 + Charges + further interest w.e.f 01/08/2026 C. 31/08/2023 D. Symbolic Possession	Rs. 79.70 Lakhs Rs. 7.98 Lakhs Rs. 1.00 Lakhs	Dt. 24/09/2026 11.00 Hrs to 15.00 Hrs (with extension of 10 minutes if necessary)
3	Branch : Deccan Gymkhana Pune(094110) M/s K P TECH IMPEX M/s K P TECH IMPEX Prop. Mr. Manoj Kumar S Lunkad Flat No.B-407, Sy.No.587, Hyde Park, Market Yard, Pune-411037. Mr. Manoj Kumar S Lunkad Flat No 401, 4th floor, Atharva Jayatu, Zebion House' Final Plot No.280 Sub Plot 7, New S No 524 (Part) CTS No383/8, New Timber Merchant Society, Ghorpadi Peth Pune-411042. Mr. Surekha Manoj Lunkad Flat No 401, 4th Floor, Plot No.280, Sub Plot No7, New S NO 524 (Part) CTS No383/8, New Timber Merchant Society, Ghorpadi Peth, Pune-411042.	Flat No. 401, 4th Floor, admeasuring about 77.88 Sq. Mtrs. Carpet area (including areas of balconies) with adjoining same level terrace having area about 104.36 Sq. Mtrs., Atharva Jayatu, (Zebion House), Final Plot No.280 B, Sub Plot No.07, Old S.No.213, New S.No. 524 (part), CTS No.383/8, TP Scheme No.03, New Timber Merchant Society, Ghorpadi Peth, Old Nisbat Munjeri), Tal. Haveli, Pune-411042. Boundaries: North: Open Space, South: Open Space, East: Entrance, Staircase & Lift, West: Open Space • Property ID-PUNB8762202459 • Encumbrances : Not known	A. 09/01/2019 B. Rs. 651.37 Lakh as on 31/08/2026 + further interest + charges w.e.f 01/09/2026 C. 22/04/2019 D. Symbolic Possession	Rs.151.88 Lakhs Rs. 15.188 Lakh Rs. 1.00 Lakh	Dt. 24/09/2026 11.00 Hrs to 15.00 Hrs (with extension of 10 minutes if necessary)

TERMS & CONDITIONS : The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions : 1) The property/ies are being held on "AS IS WHERE IS", "AS IS WHAT IS BASIS" "WHATEVER THERE IS BASIS". 2) The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation, 3) The Sale will be done by the undersigned through e-auction platform provided at the Website <https://baanknet.com> on above mentioned. 4) For detailed term and conditions of the sale, please refer "https://baanknet.com" & www.pnbindia.in.

Date : 01/09/2026 Place: Pune

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Authorised Officer,
Punjab National Bank (Secured Creditor)



Corporate Office, Montclair Building,
134/1, Baner-Pashan Link Road, Baner,
Pune-411 021. Ph.: 020-71658261

NOTICE INVITING TENDER

Bank of Maharashtra invites sealed tenders for "Rate Contract for Supply & Installation of Physical Security Equipments/ (viz: Safe Deposit Locker Cabinets and Fire-Resistant Filing Cabinets) from OEM at branches/offices of Bank of Maharashtra (Pan India)". Prospective bidders may download the tender document of the NIT from Bank's Website www.bankofmaharashtra.bank.in/tenders.

Last Date for submission of Tender is **21.09.2026 Up to 03:00 PM**. Technical Bids will be opened at **04:00 PM on 21.09.2026** & Bidders are requested to remain present for the same (Details mentioned in NIT).

Any further Addenda / Corrigenda / Extension of dates / Clarifications / Responses to bidder's queries in respect to the above tender shall only be posted on Bank's website www.bankofmaharashtra.bank.in/tenders and no separate notification will be issued in newspaper.

Asst. General Manager (Civil),
Corporate Services Department



SINTERCOM INDIA LIMITED

Registered Office: GAT No.127, At Post Mangrul,
Taluka Maval (Talegaon Dabhade) Pune 410507.

Tel. : +91-20-4852-2679 CIN: L29299PN2007PLC129627

Investor: investor@sintercom.co.in Website: www.sintercom.co.in

NOTICE OF 19th ANNUAL GENERAL MEETING OF THE COMPANY AND E-VOTING INFORMATION

1.The 19th Annual General Meeting ("AGM/Meeting") of Sintercom India Limited ("Company") will be held on **Wednesday, 23rd September, 2026 at 4:30 PM (IST)** through video conference ("VC") / Other Audio-Visual Means ("OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013("the Act") and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, ("SEBI Listing Obligations"), read with notifications and General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 April 13, 2020, 20/2020 dated December 28, 2022 and relevant circulars issued subsequently in this regard, the latest being 03/2025 dated September 22, 2025 (collectively referred to as "MCA Circulars").

In accordance with the aforesaid MCA Circulars the notice of the AGM along with the Annual Report of the Company for the Financial Year 2025-2026 is sent electronically to those Members whose email addresses are registered with the Company/National Securities Depository Limited ("NSDL") and Central Depositories Services (India) Limited ("